

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-513**

IB-2413/ND/2019

IA/1114/2022, IA/1115/2022, IA/1124/2022, IA/714/2022, IA/3878/2022,  
IA/942/2022, IA/1339/2022, IA/1059/2022

**IN THE MATTER OF:**

M/s Imperial Fasteners

**.....Applicant**

**Vs.**

Solven Power Systems Pvt Ltd

**.....Respondent**

**SECTION**

U/s 9 IBC CIRP

**Order delivered on 06.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Priyam Kamra, Advocate in IA 1059/2022

For the Respondent :

For the SRA : Adv Avik Sarkar

**ORDER**

**IA/1114/2022, IA/1115/2022, IA/1124/2022, IA/714/2022,  
IA/942/2022:-**

Ld. Counsel for the Applicant is present. Proxy Counsel for the SRA is present and submitted that the main Counsel is not available today and he is on his legs before the Hon'ble High Court and therefore, sought adjournment. In view of this, and on the request of the Counsel, list this applications on **11.07.2024**.

All other IAs on **11.07.2024**.

**Sd/-**

**(Dr. SANJEEV RANJAN)  
MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)  
MEMBER (J)**